KERALA WATER AUTHORITY

e-Tender Notice

Tender No : 01/SE/PHCK/2022-2023. JJM-2020-2021 - Phase II - WSS to Akalakkunnam Panchayat - Kottayam District - Packge 2 - Supply and Laying distribution networks from Karimpani Tank and Providing FHTCs. EMD : Rs. 2,00,000/-. Tender fee : Rs. 10,000/-+ gst 18%- It will be paid by the contractor on reverse charge basis while filing his returns. Last Date for submitting Tender : **18-05-2022 03:00:pm**. Phone : 04812562745. Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in.

KWA-JB-GL-6-104-2022-23 Superintending Engineer, PH Circle, Kottayam

एण्ड्रू यूल एण्ड कम्पनी लिमिटेड

ANDREW YULE & COMPANY LIMITED

(A Government of India Enterprise)
CIN No.: L63090WB1919GOI003229
Registered Office: "Yule House", 8, Dr. Rajendra Prasad Sarani Kolkata-700 001, Ph.: 033 2242-8210 / 8550; Fax No.: 033 2242-9770
E-mail: com.sec@andrewyule.com; Website: www.andrewyule.com

NOTICE

Notice is hereby given that 5% Debenture Certificates of Rs. 100/- each and ½% Debenture Certificates of Rs. 100/- each of The East India Clinic Ltd. (presently Woodlands Multispeciality Hospital Ltd. – WMHL), amounting to Rs.5,400/- and Rs.2,800/-, respectively, belonging to Andrew Yule & Company Limited have been lost/misplaced and that an application for the issue of duplicate certificate(s) in respect thereof has been made to WMHL to whom any objection should be made within 15 days from the date of this announcement, else WMHL will proceed to issue duplicate certificate(s)and no further claim will be entertained by WMHL thereafter.

For and on behalf of
Andrew Yule & Company Limited
Sd/-
(Sucharita Das)
Company Secretary

Place: Kolkata
Date: 27.04.2022

hathw@y

HATHWAY CABLE AND DATACOM LIMITED

Regd. Office: 805/806, Windsor, 8th Floor, Off CST Road, Kalina, Santacruz (E), Mumbai – 400 098
Tel: +91 22 40542500, Fax: +91 22 40542700
CIN: L64204MH1959PLC011421
Website: www.hathway.com; E-mail: info@hathway.net

NOTICE is hereby given to all Shareholders, Customers, Business Associates, Stakeholders and all persons concerned and Members of the public that the Registered office of the Company is shifted within the Local Limits of Mumbai City from Rahejas, 4th Floor, Corner of Main Avenue & V.P. Road, Santacruz (W), Mumbai – 400 054, Maharashtra to **805/806, Windsor, 8th Floor, Off CST Road, Kalina, Santacruz (E), Mumbai – 400 098, Maharashtra**. Please take note of the same.

For Hathway Cable and Datacom Limited
Sd/-
Ajay Singh
Head Corporate Legal, Company Secretary & Chief Compliance officer
(FCS 5189)

Place: Mumbai
Date : April 25, 2022

SALE NOTICE under IBC, 2016

KANAKADHARA VENTURES PVT. LTD., (in Liquidation)

Liquidator's Office: B-421, Western Plaza, OU colony, H S Darga, HYDERABAD 500008 email id: kanakadhara.liq@gmail.com

E-AUCTION

The following assets and properties of **M/s. Kanakadhara Ventures Private Limited (in Liquidation)** forming part of Liquidation estate are for sale by the Liquidator.

S. No.	Description of Immovable/ Movable Assets	Reserve Price	EMD	Bid Increase Amount
1.	0.81 Cents, Survey No. 27/13E, Yendada Village, Visakhapatnam.	Rs. 14.58 crores	Rs. 1.45 crores	Rs. 2,00,000

e-auction date & time : Monday – May 16, 2022 - 11:00 am to 11:30 am

(1) The last date and time for submission of EMD & Tender documents is 5.00 pm on 12.05.2022. (2) The sale is on "as is where is", "as is what is", "whatever there is", "without any recourse" basis. **(3)** The Sale will be done by the undersigned through e-Auction platform (with unlimited extension of 5 mins each). **(4)** For detailed terms & conditions of E-Auction sale, interested Applicants may refer COMPLETE E-AUCTION PROCESS DOCUMENT available on **https://www.bankeauctions.com** or can be obtained by sending an email to the Liquidator: **kanakadhara.liq@gmail.com (5)** For **e-auction details, Contact Mr.B.M Ghandi, Phone No. 9700333933, Email: telangana@c1india.com. (6)** Interested bidders intending to submit bids are requested to visit bankeauctions website **https://www.bankeauctions.com. (7)** The liquidator have the right to accept or cancel or extend or modify any terms and conditions of the e-auction.

Rajesh Chillale
IBBI/IPA-001/IP-P00699/2017-2018/11226
LIQUIDATOR Kanakadhara Ventures Private Limited

Place : Hyderabad
Date : April 27, 2022

LORDS CHLORO ALKALI LIMITED

CIN NO : L24117RJ1979PLC002099
Regd office: SP-460, Matsya Industrial Area, Alwar-301030 (Rajasthan)
Corp. Off.: A-281, 1st Floor, Defence Colony, New Delhi-110024
Phone: 011-40239034/35, **Website:** www.lordschloro.com;
E-mail: secretarial@lordschloro.com

NOTICE OF EXTRAORDINARY GENERAL MEETING

NOTICE is hereby given that the Extra Ordinary General Meeting (EGM) of Members of the Company will be held on Wednesday, 25th May, 2022 at 11.00 A.M at Registered Office of the Company at SP-460, Matsya Industrial Area, Alwar-301030 (Rajasthan) to transact the businesses as set out in the Notice dated 11th April, 2022 for convening the EGM.

In terms of the Ministry of Corporate Affairs (MCA)vide its General Circular Nos. 14/2020 dated 08.04.2020,17/2020 dated 13.04.2020, 22/2020 dated 15.06.2020, 33/2020 dated 28.09.2020 and 39/2020dated 31.12.2020 and 10/2021 dated 23.06.2021 and 20/2021 dated December 08, 2021(collectively referred to as "MCA Circulars"), on 26th April, 2022 the Notice convening the EGM along with Attendance Slip and Proxy Form have been sent in electronic mode to Members whose E-mail IDs are already registered with the Company or Depository Participant(s). The requirement of sending the physical copy of the Notice of the EGM to the members has been dispensed with MCA circulars.

The Members holding shares in physical form who have not registered their email addresses with the Company and who wish to receive the Notice of the EGM and e-voting details can write us at secretarial@lordschloro.com. For this purpose they can send scanned copy of signed request letter mentioning folio number, complete address and the email address to be registered along with self-attested copy of the PAN Card and any document supporting the registered address of the Member. Members holding shares in demat form are requested to register their email addresses with their Depository Participant(s) only.

The Notice of EGM are also available on the Company's website , NSDL's website i.e. www.evoting.nsdl.com.

The documents pertaining to all the items of the business to be transacted in the EGM are open for inspection at the Registered Office of the Company during business hours on any working day upto the date of EGM.

Pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 as amended from time to time, the Company is pleased to provide its members facility to exercise their right to vote at the Extra-Ordinary General Meeting (EGM) by electronic means and the business may be transacted through remote e-Voting Services. The facility of casting the votes by the members using an electronic voting system from a place other than venue of the EGM (remote e-voting) will be provided by National Securities Depository Limited (NSDL).

The details as required under Companies Act, 2013 and rules made thereunder are mentioned below:

a) The Special Businesses as set out in the Notice of EGM may be transacted through remote e-voting.
b) Date and time of commencement of remote e-Voting: Sunday 22nd May, 2022 at 9.00 A.M.
c) Date and time of end of remote e-Voting: Tuesday, 24th April, 2022 at 5.00 P.M.
d) The cut-off date to determine eligibility to cast vote by e-voting or voting at the EGM through Ballot is Wednesday, 18th May, 2022.
e) Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. Wednesday, 18th May, 2022 may obtain the sequence number, in case of holding shares in physical form, by sending a request at evoting@nsdl.co.in or secretarial@lordschloro.com and if the shares are in demat form, please refer the Note no. 11 of Notice of EGM as "Voting through electronic means" of Notice of EGM.
f) Statement as per the requirement of the Act:
A. Remote e-voting shall not be allowed beyond 5.00 P.M. on Tuesday, 24th May, 2022.
B. The facility for casting the vote through Ballot Paper will be made available at the EGM and the Members attending the EGM who have not cast their vote by means of remote e-Voting shall be able to cast their vote at the EGM through Ballot Paper.
C. The Members who have cast their vote by remote e-Voting may also attend the EGM but shall not be entitled to cast vote again.
D. A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i e. Wednesday, 18th May, 2022,shall only be entitled to avail the facility of remote e-Voting as well as the voting in the EGM.
g) The Notice of EGM is available on the website of the Company at www.lordschloro.com, on the website of NSDL at https://www.evoting.nsdl.com and on the website of the BSE Limited at www.bseindia.com. For electronic voting instructions, Members may go through the instructions in the Notice of the EGM and in case you have any query or issue regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at http://www.evoting.nsdl.com
h) All grievances connected with the facility for voting by electronic means may be addressed to Ms. Pallavi Mhatre,Manager, NSDL, Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013, or send an email to evoting@nsdl.co.in or call on 1800 102 0990/ 1800 224 430.

For Lords Chloro Alkali Limited
Sd/-
Ajay Virmani
Managing Director

Place : New Delhi
Date : 26th April, 2022

CIN: U31909GJ2017PTC106919;
Website: www.jodhpurwindfarms.com;
E-mail: cs@torrentpower.com

JODHPUR WIND FARMS PRIVATE LIMITED

Registered Office:
"Samanvay", 600, Tapovan,
Ambawadi, Ahmedabad - 380 015,
Ph.: 079-26628000

EXTRACT OF STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022

[₹ in Lakhs except per share data]

Particulars	Quarter ended	Year ended	Previous year ended
	31.03.2022	31.03.2022	31.03.2021
	Un-audited	Audited	Audited
Total income from operations	1,038.04	6,168.69	5,532.07
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(129.35)	1,458.13	41.14
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	(129.35)	1,458.13	41.14
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(96.48)	1,093.82	38.26
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(96.48)	1,093.82	38.26
Paid up Equity Share Capital	11,100.00	11,100.00	11,100.00
Reserves (excluding revaluation reserve)	996.10	996.10	(92.76)
Securities Premium Account	-	-	-
Net Worth	12,096.10	12,096.10	11,007.24
Paid up Debt Capital / Outstanding Debt	30,000.00	30,000.00	30,000.00
Debt Equity Ratio	2.37	2.37	2.67
Earnings per share (of ₹ 10/- each) (for continuing and discontinued operations)			
Basic (₹)	(0.09)	(0.99)	0.03
Diluted (₹)	(0.09)	(0.99)	0.03
Capital Redemption Reserve	NA	NA	NA
Debenture Redemption Reserve	996.10	996.10	NA
Debt Service Coverage Ratio	1.94	2.86	1.62
Interest Service Coverage Ratio	1.94	2.86	2.25

Notes :

1. The above is an extract of the detailed financial results for the quarter and year ended March 31, 2022 filed with the National Stock Exchange (NSE) under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same, along with the notes, are available on the website of NSE at www.nseindia.com and also on the Company's website at www.jodhpurwindfarms.com
2. For the other line items referred in Regulation 52 (4) of the SEBI (LODR), the pertinent disclosures have been made to NSE and can be accessed on www.nseindia.com.
3. The Company had issued 3,000 unsecured, rated, listed, taxable, redeemable, non-convertible debentures aggregating to Rs 30,000 lakhs, on November 13, 2020 and hence, Regulation 52 is applicable to Company from November 13, 2020. Also considering SEBI circular no. SEBI/HO/DDHS/CIR/2021/0000000637 dated October 05, 2021 comparative quarter information has not been provided.

Place : Ahmedabad
Date : April 26, 2022

ICICI PRUDENTIAL MUTUAL FUND
TARAKKI KAREIN!

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com,
Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan - Series 84 - 1287 Days Plan I, ICICI Prudential Fixed Maturity Plan - Series 85 - 1175 Days Plan D and ICICI Prudential Fixed Maturity Plan - Series 85 - 1143 Days Plan J (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on May 2, 2022*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)$#	NAV as on April 25, 2022 (₹ Per unit)
ICICI Prudential Fixed Maturity Plan - Series 84 - 1287 Days Plan I		
Quarterly IDCW	0.0500	13.1952
Half Yearly IDCW	0.0500	13.1944
ICICI Prudential Fixed Maturity Plan - Series 85 - 1175 Days Plan D		
Quarterly IDCW	0.0500	12.6456
Direct Plan - Quarterly IDCW	0.0500	12.7430
Half Yearly IDCW	0.0500	12.6453
ICICI Prudential Fixed Maturity Plan - Series 85 - 1143 Days Plan J		
Direct Plan - Quarterly IDCW	0.0500	12.4979
Half Yearly IDCW	0.0500	12.4591

$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

\# Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

Suspension of trading of units of of ICICI Prudential Fixed Maturity Plan - Series 84 - 1287 Days Plan I (FMP - Sr 84 - 1287 Pl I), ICICI Prudential Fixed Maturity Plan - Series 85 - 1175 Days Plan D (FMP - Sr 85 - 1175 Pl D) and ICICI Prudential Fixed Maturity Plan - Series 85 - 1143 Days Plan J (FMP - Sr 85 - 1143 Pl J):

The units of FMP - Sr 84 - 1287 Pl I, FMP - Sr 85 - 1175 Pl D and FMP - Sr 85 - 1143 Pl J are listed on BSE. The trading of units of FMP - Sr 84 - 1287 Pl I, FMP - Sr 85 - 1175 Pl D and FMP - Sr 85 - 1143 Pl J will be suspended on BSE with effect from closing hours of trading of April 27, 2022.

For the purposes of redemption proceeds, the record date shall be May 2, 2022.

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place : Mumbai
Date : April 26, 2022
No. 022/04/2022

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

BSE Disclaimer: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Scheme Information Document (SID) has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the SID. The investors are advised to refer to the SID for the full text of the Disclaimer clause of the BSE Limited.

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

DELHI JAL BOARD: GOVT.OF NCT OF DELHI

OFFICE OF THE ADDL. CE(DR)PROJECT-III THROUGH EXECUTIVE ENGINEER (C)DR-XII

MU BLOCK,PITAMPURA,DELHI-110034 Ph. 011-27342465
E-mail :- executiveengineercdr12@gmail.com

NIT No. 02/ EE (C) Dr XII /2022-23(Re-invite)

S. No	Name of Work Tender	Amount put to Tender	Tender Fee	Date of release of Tender through e- procurement Solution	Last Date and Time of download and RTGS through e-Procurement Solution
1	Providing/Laying 900 mm dia Rising Main from Uttam Nagar SPS to Keshopur STP. Tender ID: 2022_DJB_221070_1	Rs. 17,54,82,997/-	1500/- in the form of RTGS	25.04.2022	16.05.2022 up to 3:00 PM

NIT No. 03/ EE (C) Dr XII /2022-23(Re-invite)

S. No	Name of Work Tender	Amount put to Tender	Tender Fee	Date of release of Tender through e- procurement Solution	Last Date and Time of download and RTGS through e-Procurement Solution
1	Providing/Laying 900 mm dia rising main from Avantika SPS to Rithala STP. Tender ID: 2022_DJB_221073_1	Rs. 13,63,57,740/-	1500/- in the form of RTGS	25.04.2022	16.05.2022 up to 3:00 PM

The tender has been uploaded on website **http://delhi.govtprocurement.com**.

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 59 (2022-23)

Sd/-
(Er. V.P. Sharma)
EE(C)DR-XII

STOP CORONA WASH YOUR HAND, WEAR MASK & MAINTAIN SOCIAL DISTANCE

TPNODL

TP NORTHERN ODISHA DISTRIBUTION LIMITED

(A Tata Power & Odisha Government Joint Venture)
Regd. Off: Corp Office, Januganj, Remuna Golei, Balasore, Odisha-756019
CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

NOTICE INVITING TENDER (NIT) April 27, 2022

TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following:

Sl No.	Tender Enquiry No.	Work Description	Availability on TPNODL website
1	TPNODL/OT/2022-23/2200000017	PO for Design, Supply, Installation, Testing & commissioning of Fire Hydrant, fire Detection, fire Sprinkler, Foam system with all General civil work for FPS Project for TPNODL Balasore	28.04.2022
2	TPNODL/OT/2022-23/2200000020	RC for SITC of 33kV & 11kV Control & Relay Panels	27.04.2022
3	TPNODL/OT/2022-23/2200000025	RC for SITC of Numerical Relays	27.04.2022
4	TPNODL/OT/2022-23/2200000027	Rate Contract for Supply of LT-CT Smart meter Box of Different Ratings	28.04.2022
5	TPNODL/OT/2022-23/2200000028	RC for SITC of 11kV I/D & O/D Circuit Breaker Panel	27.04.2022
6	TPNODL/OT/2022-23/2200000029	RC for SITC of 33kV I/D & O/D Circuit Breaker Panel	27.04.2022
7	TPNODL/OT/2022-23/2200000030	RC for SITC of RTUs	29.04.2022
8	TPNODL/OT/2022-23/2200000031	RC for Supply of Fault Passage Indicator	27.04.2022
9	TPNODL/OT/2022-23/2200000032	RC for Supply of 33kV & 11kV CT & PT	27.04.2022
10	TPNODL/OT/2022-23/2200000033	RC for Supply of Various Capacity of Distribution Transformers	30.04.2022

* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.
** EMD is exempted for MSMEs registered in the State of Odisha.
For more details like bid due date, EMD, tender fee, bid opening date etc. of the Tenders, please visit "Tender" section TPNODL website https://tpnodl.com. Future communication / corrigendum to tender documents, if any, shall be available on website.

HoD- Contracts

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SYLPH TECHNOLOGIES LIMITED

Corporate Identification Number: L36100MP1992PLC007102;
Registered Office: St- 4 Press House, A.B. Road, 22 Press Complex, Indore- 452008, Madhya Pradesh, India;
Contact Details: +91-7312571451; **Website:** www.sylphtechnologies.com; **Email Address:** rajeshjain1962@gmail.com

Open Offer for the acquisition of up to 38,74,000 (Thirty-Eight Lakhs Seventy-Four Thousand) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Sylph Technologies Limited ('SYLPH' or 'Target Company') from the Public Shareholders of the Target Company, at an offer price of ₹9.25/- (Rupees Nine and Twenty-Five Paise Only) ('Offer Price'), by Amarlal Arjandas Kukreja ('Acquirer 1') and Mona Amarlal Kukreja ('Acquirer 2') (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as the 'Acquirers') in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') ('Offer').

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement (**'Advertisement'**) is being issued by CapitalSquare Advisors Private Limited (**'Manager'**), for and on behalf of the Acquirers, and the same should be read in conjunction with the (a) Public Announcement dated Monday, March 14, 2022 (**'Public Announcement'**), (b) Detailed Public Statement dated Wednesday, March 16, 2022 which was published on Thursday, March 17, 2022 in the newspapers, namely being, Financial Express (English daily) (All Editions), Jansatta (Hindi daily), Financial Express (Gujarati daily) (Ahmedabad Edition), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), Indore Samachar (Hindi daily) (Indore Edition) (**'Newspapers'**) (**'Detailed Public Statement'**) (c) Draft Letter of Offer dated Monday, March 21, 2022 (**'Draft Letter of Offer'**), (d) Letter of Offer dated Saturday, April 16, 2022, along with the Form of Acceptance-cum-Acknowledgement (**'Letter of Offer'**), and (e) Dispatch confirmation advertisement dated Tuesday, April 26, 2022, which is being published in the Newspapers today, i.e., Wednesday, April 27, 2022 (**'Dispatch Confirmation Advertisement'**) (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, and the Dispatch Confirmation Advertisement are hereinafter referred to as the **'Offer Documents'**). This Advertisement is being published in the Newspapers.

1. **Offer Price:** The Offer Price of ₹9.25/- (Rupees Nine and Twenty-Five Paise Only) is payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 21 of the Letter of Offer.
2. **Recommendations of the Committee of Independent Directors of the Target Company ('IDC Committee'):** The IDC Committee has opined that the Offer Price of ₹9.25/- (Rupees Nine and Twenty-Five Paise Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, April 25, 2022, and published on Tuesday, April 26, 2022, in the Newspapers.
3. This Offer is not a competing offer.
4. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose names appear on Thursday, April 21, 2022, being the Identified Date, through-

a) Electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.
b) Speed post and Registered Post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive.

5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.sylphtechnologies.com, Registrar at www. purvashare.com, and Manager at www.capitalsquare.in.
6. Public Shareholders are required to refer to the Paragraph 8 titled as *'Procedure for Acceptance and Settlement of the Offer'* beginning on page 24 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer.

Instructions for Public Shareholders

a) **In case the Equity Shares are held in physical form**

Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 titled as *'Procedure for Equity Shares held in physical form'* beginning on page 25 of the Letter of Offer along with Form SH-4.

b) **In case the Equity Shares are held in Demat form**

Public Shareholders holding the Equity Shares in Demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as *'Procedure for Equity Shares held in dematerialized form'* beginning on page 25 of the Letter of Offer along with other details.

7. All the observations received from SEBI vide letter bearing reference number ('SEBI/HO/CFD/DCR-III/OW/15633/1 dated Friday, April 08, 2022), in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer.
8. There are no other material updates in relation to this Offer since the date of Public Announcement, save as otherwise disclosed in the Offer Documents.
9. To the best of knowledge of the Acquirers as on the date of this Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirers to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as *'Statutory Approvals and conditions of the Offer'* beginning on page 24 of the LoF.
10. **Schedule of Activities:**

Schedule of Activities	Original Tentative Schedule	Revised Schedule
	Day and Date	Day and Date
Issue date of the Public Announcement	Monday, March 14, 2022	Monday, March 14, 2022
Publication date of the Detailed Public Statement in the newspapers	Thursday, March 17, 2022	Thursday, March 17, 2022
Last date for filing of the Draft Letter of Offer with SEBI	Friday, March 21, 2022	Monday, March 21, 2022
Last date for public announcement for a competing offer(s)#	Friday, April 08, 2022	Friday, April 08, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Monday, April 11, 2022	Friday, April 08, 2022@
Identified Date*	Wednesday, April 13, 2022	Tuesday, April 12, 2022
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Friday, April 22, 2022	Thursday, April 21, 2022
Last date of publication by the committee of the independent directors of the Target Company giving its recommendation to the Public Shareholders for this Offer	Wednesday, April 27, 2022	Tuesday, April 26, 2022
Last date for upward revision of the Offer Price and / or the Offer Size	Thursday, April 28, 2022	Wednesday, April 27, 2022
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Thursday, April 28, 2022	Wednesday, April 27, 2022
Date of commencement of Tendering Period	Friday, April 29, 2022	Thursday, April 28, 2022
Date of closing of Tendering Period	Friday, May 13, 2022	Thursday, May 12, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Monday, May 30, 2022	Friday, May 27, 2022

Note:

The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

 # There has been no competing offer.

@ The date on being in receipt of the SEBI's observation letter.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the parties to the Share Purchase Agreement) are eligible to participate in this Offer any time before the closure of this Offer.*

11. The copies of the inspection documents as specified under Paragraph 13 titled as *'Documents for Inspection'* beginning on page 31 of the Letter of Offer will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 205-209, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Thursday, April 28, 2022 to Thursday, May 12, 2022.
12. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available and accessible on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.sylphtechnologies.com, Registrar at www. purvashare.com, and Manager at www.capitalsquare.in.
13. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Offer Documents, unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India;
Tel: +91-22-6684-9999/ 145/ 138;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel;
SEBI Registration Number: INM000012219;
Validity: Permanent;
Corporate Identification Number: U65999MH2008PTC187863

Acquirers

Date: Tuesday, April 26, 2022
Place: Mumbai

Sd/-
Amarlal Arjandas Kukreja

Sd/-
Mona Amarlal Kukreja